

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1055  
ANSWERED ON:02.03.2015  
PENDING CASES IN RAILWAYS  
Chaudhary Shri Santokh Singh

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the total number of cases pending in railway claims tribunal in the country;
- (b) whether these cases are dealt by the judicial members;
- (c) if so, the details thereof;
- (d) the total number of vacancies of judicial members are existing in said Tribunal; and
- (e) the time by which all these vacancies are likely to be filled?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 1055 BY SHRI SANTOKH SINGH CHAUDHARY TO BE ANSWERED IN LOK SABHA ON 02.03.2015 REGARDING PENDING CLAIMS IN RAILWAYS

(a): The total number of pending cases categorized as Goods (Freight), Train Accidents, Untoward Incidents and Refund (Fare), as on 31.01.2015, in all the 21 Benches of Railway Claims Tribunal (RCT), Bench- wise is as under:

S.No. Bench Total No. of cases pending in RCT as on 31.01.2015

	Goods	Train	Untoward	Refund	Total
	Accident	Incident			
1 Delhi	13	00	543	02	558
2 Chandigarh	19	11	776	889	1695
3 Lucknow	239	131	7700	20	8090
4 Gorakhpur	269	55	2988	118	3430
5 Ghaziabad	44	03	2067	72	2186
6 Kolkata	219	65	3226	137	3647
7 Bhubaneswar	29	00	1186	25	1240
8 Guwahati	2392	00	587	2091	5070
9 Patna	187	03	3592	54	3836
10 Ranchi	101	05	290	34	430
11 Mumbai	26	57	5802	03	5888
12 Ahmedabad	17	02	876	57	952
13 Bhopal	203	05	2309	92	2609
14 Jaipur	52	06	1179	140	1377
15 Nagpur	17	04	1191	13	1225
16 Chennai	01	01	355	00	357
17 Bangalore	21	25	506	08	560
18 Secunderabad	30	07	2997	38	3072
19 Ernakulam	00	00	87	00	87
Total	3879	380	38257	3793	46309

Delhi and Kolkata have two Benches each.

(b) & (c): Yes, Madam. The sanctioned strength of Members for each Bench of RCT is two, one as Member (Judicial) and the other as Member (Technical). Claims cases filed in the Bench are dealt with by Division Bench comprising of both the Member (Judicial) and the Member (Technical). However, if a particular Bench is having only a single Member (Judicial or Technical), keeping in view the public interest and to ensure speedy justice to the party by way of expeditious disposal of the claims which is the primary objective of the Tribunal, the Hon'ble Chairman, in exercise of the power conferred upon under section 4(4) of the RCT Act, 1987 may authorize a Single Member to dispose of any type of cases within a particular pecuniary jurisdiction from time to time. If both the Members are

available, a particular Member is authorized to dispose of Goods/Refund cases of value upto ? Two Lakhs only.

(d): The vacancy position along with sanctioned strength of the posts of Vice-Chairman (Judicial) and Member (Judicial) as on 07.01.2015 is as under:

Post	Sanctioned Strength	Working	Vacant
Vice-Chairman (Judicial)	02	00	02
Member (Judicial)	18	01	17
Total	20	01	19

(e): The proposal for appointment against two vacancies of Vice-Chairman(Judicial) and fifteen vacancies of Member (Judicial)

(vacancy arising for the period of 2011 to 2013) is under submission to the Competent Authority. On receipt of approval, orders of appointment will be issued in favour of the selected and approved candidates. Process for filling up the remaining two vacancies pertaining to the year, 2014 will be initiated after finalization of the said proposal.